

1	2
24. Arunachal Pradesh	—
25. Chandigarh	5
26. Dadra and Nagar Haveli	—
27. Delhi	33
28. Goa, Daman and Diu	29
29. Lakshadweep	—
30. Mizoram	—
31. Pondicherry	13
Total	2,395

(P) = Provisional.

Issue of Guidelines for Jobs/Promotions for Scheduled Castes

642. SHRI MOHAMMAD ASRAR AHMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any guidelines have been issued recently to ensure Jobs/promotions etc. for Harijans and Scheduled Castes by the Central Government;

(b) if so, whether a copy of the guidelines will be laid on the Table;

(c) whether these guidelines have been communicated to the State Governments; and

(d) if so, the States which have implemented these guidelines so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) and (b): Pursuant to Articles 16 (4) and 335 of the Constitution, reservations for Scheduled Castes and Scheduled Tribes have been provided by Central Government through executive instructions for all appointments and posts, both in direct recruitment and promotion. From time to time, Government issues orders and instructions for regulating the concessions and benefits to SCs/STs, and there are procedural and institutional

arrangements for implementing and overseeing the observance of the scheme of reservation and other benefits for SCs/STs. All these together, in a sense, constitute the guidelines and they are incorporated in the Brochure on Reservations for Scheduled Castes and Scheduled Tribes published by Government from time to time (5th Edition was published in 1978).

(c) and (d). State Public Services have been included in item 41, List I i.e., the State List of the Seventh Schedule to the Constitution and thus are within the exclusive jurisdiction of the State Governments. The reservation orders applicable to Central Services as contained in the Brochure referred to above do not therefore, apply to State Services. This Brochure is a published document and is available for perusal, if necessary by the State Governments.

Review of Existing Environmental Legislation

643. SHRI R. P. GAEKWAD: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Tiwari Committee Recommendation that the Department of Environment should review the existing environmental Legislation and suggest areas where new laws were required, is under consideration of Government; and

(b) if so, how long will it take to take a final decision thereon?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) Yes, Sir

(b) Legislative review and reform are likely to be a continuing activity of the Department of Environment. Legislative measures are proposed to be taken up as and when situations warrant.